

In the High Court of Judicature, Bombay.

Thurs day, the 18th day of August 1864.

SPECIAL APPEAL No. 365. of 1864.

Gorind Abaji deceased
his sons and heirs Naro
and Balaji and Gunesh
of the Ponkum District
_____ (Original Defendants)

Appellant,

versus

Balaji Inveshwar of
the Ponkum Dis-
trict _____ (Original Plaintiff)

Respondent,

Rs. 10-0-0

The claim in the Original Suit was to recover possession
of a piece of ground and to
establish right to a tree.

In Appeal No. 130 of 1853 the Assist. Judge
of the District of Ponkum at Samal confirmed
the Decree of the Magistrate of Roke who had awarded
the claim.

A Special Appeal was preferred in the High Court on the grounds that there
has been a substantial error in
law in the procedure of the case
which

which has produced error in the
decision of the case upon its me-
rits in that the deed of sale Aⁿ
13 has been misconstrued in as-
much as the property in dispute is
clearly specified therein to be a
portion of the Appellants' property.

The Court confirms
the decree of the Assistant Judge
with costs on the Special
Appellants.

H. G. Fisher

W. M. W.

MEMORANDUM OF COSTS incurred in Special Appeal No. 365

of 1864 against the decision of the *Assistant Judge* of the District of *Thakur* and disposed of on the 18th August 1864 by *Confirming the Same with Costs*.

BY THE APPELLANT

In the District.			
In the <i>Mooneeff's Court</i>	2	15	3
In the <i>Asst Judge's Court</i>	4	3	3
In this Court.			7. 26.
Stamp for Memorandum of Special Appeal	1	"	"
Stamps for copies of Decree and Judgment	2	"	"
Stamp for Vukeelutnama	2	"	"
Batta for Process and Postage	1	"	"
Sectioner's Fee	1	6	"
Vukeel's Fee	"	5	3
			7. 113.
		Rupees....	14. 139.

BY THE RESPONDENT.

In the District.			
In the <i>Mooneeff's Court</i>	5	8	3
In the <i>Asst Judge's Court</i>	1	5	3
In this Court.			6 136.
Stamp for Vukeelutnama	2	"	"
Vukeel's Fee	"	5	3
			2 53.
		Rupees....	9 29.



Clyme
Sealer.

Clyme
Acting Registrar.

The 18th day of August 1864